

address the concerns of sugarcane farmers and domestic issues confronting the sugar mills. It was also brought out that India is a marginal player in the international sugar market and has made no contribution to the international sugar glut or the fall in prices.

Tardy WTO dispute settlement process

333. DR. BANDA PRAKASH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the WTO dispute settlement process is tardy and failing to hold countries accountable for violating the norms of WTO;

(b) if so, the details thereof; and

(c) whether India is seeking reforms at the WTO and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C. R. CHAUDHARY): (a) to (c) The WTO dispute settlement process is a rule based, time-bound and predictable process with clearly defined stages for resolving trade disputes. The WTO's dispute settlement panel decisions are usually adopted for implementation unless challenged by the aggrieved party through an appeal process. Since 1995, over 550 disputes have been brought to the WTO by various member countries which is a reflection of the success of the WTO dispute settlement system.

However, of late, the WTO is facing challenges on account of a member country blocking appointments to 7 member Appellate Body of the dispute settlement mechanism on some systemic and procedural issues. India has always been a strong supporter of the multilateral trading system and believes that the WTO reform process should be inclusive and address developmental concerns of developing and least developed countries. India and European Union have jointly submitted a proposal giving suggestions for reforms relating to functioning of Dispute Settlement Body.

Online fraud

334. DR. L. HANUMANTHALAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that a lot of persons using internet have become victims of online fraud in the country;

(b) if so, the details thereof during each of the last four years;

(c) the steps taken by Government to prevent people from becoming victims of online fraud; and

(d) the number of cases of online fraud registered during the last four years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) 'Police' and 'Public Order' are State subjects as per the Constitution of India and States are primarily responsible for prevention, detection and Investigation of crimes through their law enforcement machinery. The Law Enforcement Agencies take legal action as per provisions of law against the cyber fraud offenders. Steps have also been taken to spread awareness, issue of alerts/ advisories, training of law enforcement agencies etc. to prevent such frauds and to speed up investigation.

As per National Crime Records Bureau (NCRB), details of cyber fraud cases registered in last three years is as below:

Year	No. of cyber fraud cases registered
2014	1286
2015	2384
2016	2522

Data pertaining to 2017 and 2018 is presently not available.

Increase in criminal incidents in Delhi

†335. SHRIMATI CHHAYA VERMA:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is constant increase in criminal incidents in National Capital Delhi;

(b) if so, the details of such incidents that occurred in the last three years;

(c) whether it is also a fact that there has been increase in the incidents of snatching from women in the broad daylight; and

(d) whether Government would contemplate to take steps to bring reform in police in order to make police administration more active?

†Original notice of the question was received in Hindi.